

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).14737/2021

(Arising out of impugned final judgment and order dated 14-07-2021 in SPLA No.303/2020 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MAHESH KUMAR VERMA & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.119307/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.119305/2021-EXEMPTION FROM FILING O.T. and IA No.119308/2021-DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 27-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Sanjay Kumar Dubey, AOR
Mr. Rakesh Kumar Tewari, Adv.
Ms. Shuchi Singh, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Vivek Kumar Pandey, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Binod Kumar Singh, Adv.
Ms. Ranjana Singh, Adv.

For Respondent(s) Mr. Purushottam Sharma Tripathi, Adv.
Mr. Amit, Adv.
Mr. Surendra Singh Rana, Adv.
Mr. Ravi Chandra Prakash, Adv.
Ms. Vani Vyas, Adv.
Mr. Ikshit Singhal, Adv.
Mr. Maneesh Saxena, Adv.
Mr. Sagar Kumar, Adv.
Mr. Kunwar Siddharth Singh, Adv.
Mr. Vipin Kumar Saxena, Adv.
M/S. Mukesh Kumar Singh And Co., AOR

Mr. Amit, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Counter affidavit be filed by the next date of hearing.

In the meantime, status quo shall be maintained.

Tag with SLP(C) No.13322/2021.

(ARJUN BISHT)
(COURT MASTER (SH)

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS